CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI OKIGINAL APPĻŅ,NO. THANSFER APPLN NO. 1996 (IN 6.A NO. 182/95 CONTEMPT APPLN NO. REVIEW APPLY NO. OF 1995 (MIN MISC.PETITION NO. > OF 1995/(IN NO. DWanka Singh. APPLICANT (S) O.P. Bhully Mr. Mr. S. Dei Reade. For the Respondent(s) ORDER DATE OFFICE NOTE This application 5.2.96 Learned counsel Mr J.C.Gour for is bill by Sin O.P. the applicant moves this contempt petition Month, advakali bortut against Dr V.K.Singh, Officer-in-charge, applicant for Contemps Regional Research Centre (Ayur Veda), Itanagar on the alleged ground of violaor court ys 17 or w tion of this Tribunal's order dated A.T. Det, 1985 for ignoring 15.9.95. List on 7.2.96 for consideration and disolverying the order of admission. et. 15.9.95 famed in 0.A.182/95 mg ilms Horble Friband. A draft change is not endow along it the petition. Laid before 1 in Comb for forrows 7-2-96

Mr.J.C.Gaur for the applicant. Mr.S.Ali, Sr.C.G.S.C. for the respondents.

Arguments of both the counsel are heard and concluded. Order delivered in the Court. Contempt Petition is disposed of on withdrawal.

legical Administrative Tribus Guwahati Bench

Copy of ade 242: 7-2.96 Essues +

of further orders.

(contd.to Page No.2)

OA/TA/CI	/RA/MP	No.	of 19
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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Contempt Application No.1/96 in O.A. No.182/95
Date of Order: This the 7th Day of February 1996.

HON'BLE SHRI G.L.SANGLYINE, MEMBER(A)

Shri Dwarika Singh, Son of Laté Rudal Singh, Resident of Regional Research Centre, (Ayur Veda), P.O. Itanagar-79111, Arunachal Pradesh.

.... Apphicant.

By Advocate Shri O.P.Bhati and Mr. J.C.Gaur. -Vs-

Dr.V.K.Singh,
Officer-in.-Charge, Regional Research Centre,
(Ayur Veda), P.O. Itanagar-79111
Arunachal Pradesh.
Respondents.

By Advocate Mr.S. 11, Sr.C.G.S.C.

ORDER.

SANGLYINE, MEMBER(A):

This petition has been submitted by Shri Dwarika Singh, Driver, in the office of Regional Research Centre (Ayur Veda), Itanagar, Arunachal Pradesh alleging contempt by Dr.V.K.Singh, Officer-In-Charge, Regional Research Centre(Ayur Veda), Itanagar, Arunachal Pradesh. According to the applicant the alleged Contemner had not complied with the order dated 15-9-95 in O.A. No.182/95 in which the present petitioner was the original applicant. The relevant portion of the order which is alleged to have been violated is the following order:-

"However, the respondents are directed to consider the representation dated 22-7-95

(Annexure F to the application sympathetically and dispose it of within one month from to-day.

contd/-

1/2/96

The respondents are also directed to retain the applicant in Itanagar till disposal of his aforesaid representation."

Heard learned counsel Mr.J.C.Gaur. The petition is not entertainable on the following ground:-

The alleged contemner in this petition is Dr.V.K.Singh, Officer-In-Charge, Regional Research Centre(Ayur Veda), P.O. Itanagar-79111, Arunachal Pradesh. There is no respondent in original application by such name or designation. Learned counsel Mr.Gaur has submitted that the designation of the alleged contemner is the same as the respondent No.4 in the original Application. It is seen that the Respondent No.4 in the original application was the Resident Officer-In-Charge, R.R.C.(Ayurveda), Itanaga

In view of the difference in description of distinction of given in O.A. and in the present Contempt Petition, such contention is not accepted.

Mr.J.C.Gaur at this stage wants to withdraw the petition with the request to allow him to submit a fresh petition without prejudice to the contentions raised in the present petition.

The Contempt Petition is disposed of on withdrawal. The petitioner may file fresh petition, and is at liberty to raise all contentions which have been raised in the

contd/-

7/2/96

present petition.

Mr.S.Ali, Sr.C.G.S.C. is present.

Copy of this order be furnished to the counsel of the parties.

(G.L.SANGLYINE)
MEMBER(A)

LM

IN THE CENTRAL

DMINISTRATIVE TRIBUNAL, GUWAHATI,
BENCH GUWAHATI

Contempt petition Nol _____ of 1996.

IN THE MATTER OF ::

An application under Section 12 of the Contempt of Courts Act, 1971;

-And-

IN THE MATTER OF :

Violation of Order dated 15.9.95 passed by the Hon'ble Tribunal in Original Application No. 182/95;

-And-

IN THE MATTER OF :

Shri Dwarika Singh, son of Late Rudal Singh, resident of R.R.C. (Ay), P.O.-Itanagar, Arunachal Pradesh.

... Complainant

-Versus-

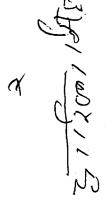
Dr.V.K.Singh,

Officer-in-charge ,Regional Research
Centre (Ayur Veda), P.O.-Itanagar,-79111,
Arunachal Pradesh.

~ --- + - --- - --

... Contemner.

First ly-Son Dwarile Brysh Armyr, - Complesional Delectings (J. C. GAVR)



The humble petition of the Complainant-

MOST RESPECTFULLY SHEWETH:

That the Hon'ble Tribunal was pleased by its

Order dated 15.9.95 passed in O.A.No.182 of 1995 direct
ing the respondents to dispose of the representation within

month from the date of the said order and retain the

complainant in Itanagar till disposal of his representa
tion dated 22.7.95.

A copy of the order dt. 15.9.95 is annexed hereto and is marked as Annexure-A.

2. That the complainant by his letter dated 21.9.95 informed the contemner about the order of the Hon'ble Tribunal and requested the contemner for retaining the complainant in Itanagar till disposal of representation dated 22.7.95.

A copy of the letter dated 21.9.95 is annexed hereto and is marked as Annexure-B.

That on receipt of letter dated 21.9.95, the contemner by letter dated 22.9.95 informed the complainant that the complainant has been relieved with effect from 2.9.95 and alleged that as the complainant refused to accept relieving order sent to him through peon.book on 2.9.95

A.N., the copy of the same was sent to the complainant by registered post and placed on the Notice Board of the Office.

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The copy of the letter dated 22.9.95
is annexed hereto and marked as Annexure-C.

- 4. That the complainant begs to state that no such notice dated 2.9.95 as alleged was never served upon the complainant and the comtemner manufactured theletter dated 2.9.95 and contents of the letter dated 22.9.95 after being informed of the order passed by the Hon'ble Tribunal with sole intention to deprive him of his right to join the service or duty.
- 5. THEXX That as the contemner did not allow the complainant to join the duties in persuance of the order passed by the Hon'ble Tribunal, the complainant took up the matter with the Director, New Delhi by letters dated 25.9.95 and 27.9.95. Inspite of such efforts by the complainant, the complainant was not allowed to join.

The copies of the said letters are annexed hereto and are marked as Annexure-D and E respectively.

That the complainant begs to state that however the contemner by letter dated 18.11.95 received on 25.11.95 by the complainant sent the letter dated 1.11.95 issued by the Deputy Director (Admn.), for Director that the representation dated 25.9.95 of the complainant had been considered % and the same could not be acceeded to.

3/12/12/12

The copies of the said letters are annexed hereto and are marked as Annexure-F and G respectively.

- 7. That the complainant begs to state that the letter dated 25.9.95 sent by the complainant to the Director was not a representation and further the Hon'ble Tribunal did not direct the consideration of the same but the Hon'ble Tribunal directed to consider the representation dated 22.7.95 and as such, till the date of filing of this petition there is no effective order passed by the competent authority on the representation of the complainant dated 22.7.95.
- 8. That the complainant begs to state that in view of aforesaid facts, the contemner had wilfully disobeyed the order passed by the Hon'ble Tribunal whereby the complainant was not allowed to join his duties at İtanagar in persuance of the order dated 15.9.95 and the contemner is liable to be punished for contempt of court.
- 9. That this petition is made bonafide and in the interest of justice.

It is, therefore, prayed that the Hon'ble Tribunal may be pleased to issue show cause notice calling upon the contemner to show cause as to why the contemner should not be punished

Shalas As

for wilful violation of the order dated 15.9.95 passed in O.A. No.182/95 by this Hon'ble Tribunal or pass such or further order as to the Hon'ble Tribunal may seem fit and proper.

And for this act of kindness, the complainant shall ever pray.

Affidavit/5...

AFFIDAVIT

I, Shri Dwarika Singh son of Late Rudal Singh, aged about 38 years, resident of RRC (And Ay), P.O.Itanagar, Arunachal Pradesh do hereby solemnly affirm and state as follows:-

1. That I am the complainant in this case and as such,
I am fully conversant with the facts and circumstances of
the case.

This is true to my knowledge.

That the statements made in paras 4,3,8 and 9 are true to my knowledge, those made in paras 1,2,3,5 and 6 are true to my information derived from record and rest are my humble submission.

Identified by,

Advocate.

ZIIZCA (1315 DEPONENT 4496

Solemnly affirmed and stated before me by the deponent who is identified by Sri J.C.Gour, Advocate, on this 2nd day of February, 1996 atGuwahati.

JUDICIAL MAGISTRATE

AT GUWAHATI

COMMINGENCE

COMMINGENC

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH: GUWAHATI.

ORIGINAL APPLN. NO. 182 of 1995.

Dwarika Singh

::

Applicant(S)

-Vs-

U.O.I & Ors.

::

Respondent(s)

For the Applicant (S)

PP Mr.O.P.Bhati,

Mr.J.C.Gour.

For the Respondent(s)

::

Mr.S. & Ali, Sr. CGSC.

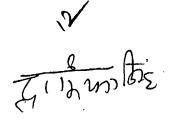
DATE 15.9.95

ORDER

Learned counsel Mr.O.P.Bhati moves this appli-cation. Learned Sr.C.G.S.C.Mr.S.Ali , is present for the respondents.

The applicant has impugned the transfer order F.No. 122-2/86-CCRAS/Estt. dated 10.7.95 (Annexure-D) of the application) transferring him from Itanagar to Ziro. I find that there is no case for scrutiny and decision relating to his transfer. The grounds given by the applicant are humanitarian and personal grounds. These may be considered by the appropriate authority of the department in which the applicant is serving. Theother ground is that he is a person from outside North Eastern Region and since he has served in the North Eastern Region for a long time he is to be posted to a place of his choice. This matter may also beconsidered by the respondents if the applicant exercises his choice of place of postings.

The application is therefore not entertained. However, the respondents are directed to consider the representation



dated 22.7.95 (Annexure F to the application sympathetically and dispose it of within one month from today.

The respondents are also directed to retain the applicant in Itanagar till disposal of his aforesaid representation. //

The application is disposed of as indicated above.

Copy of this order may be furnished to the counsel of the parties immediately.

Sd/-MEMBER (ADMN)

-9-

To,

¢.

The R.O.-In-charge Ragional Research Centre (Ay) Itanager (A.P).

Sub:- Submission of Judgment of the Hon'ble C.A.T., Guwahati branch in connection with transfer posting at Zero-regard.

Sir,

With due respect I am to draw your attention towards the subject cited as above and have to submit that due to some urgent domestic works, I applied for sanction of causal leave for four days from 4.9.95 to 7.9.95. While I was on aforesaid casual leave, it was informed by some employees casual=leave;=it=w of the centre that your goodself is going to releave me from my duty, though, I did not find any response from the Director, C.C.R.A.S. New Delhi regarding my representation dated 22.7.95 through which I requested and desired to be posted at my choice place or be retained at Itanagar.

As obvious from the previous instances you have malafide intention and vindictive attitude towards me, so to may put me for vital sufference along with my family, you would releave me from my duty any time. So to get justice against the illegal and malafide transfer order No.122-2-86-C.C.R.A.S/Estt. dated 10.7.95 I was bound to rush towards the Hon'ble Court. Accordingly I moved an application before Hon'ble Central Administrative

Tribunal, Guwahati, branch, being application No.182 of

) (L v)

Contd-10...

1995. The Hon'ble C.A.T.gone through the whole matter and awarded me justice vide its judgment order dated 15.9.95 photostate copy of which is attached herewith for your ready reference.

In light of the aforesaid judgment f of the Hon'ble Central Administrative Tribunal, Guwahati branch, Guwahati it is therefore requested to your goodself that I may kindly be not releaved and should be retained to perform my duty at R.R.C.(Ag), Itanager till disposal of my representation dated 22.7.95, where in I have requested to the competent authority i.e., the Director, C.C.R.A.S., New Delhi either to post me at R.R.I.(Ay), Patna or be retained at R.R.C.(Ag) Itanagar and oblige me.

With thanks.

Yours faithfully,

Sd/- Illegible
(D.Singh)

Driver, R.R.C.(Ag)
Itanagar.

Dated 21.9.95.

Copy to :-

Ļ

1. The Director, C.C.R.A.S., New Delhi for his kind information and necessary action in this regard please.

> Chan



REGIONAL RESEARCH CENTRE (AWURVEDA) ITANAGER -791111 : POST BOX NO.118 ARUNCAHAL PRADESH

(Under Central Council for research in Ayurveda and Siddha New Delhi An Autonomous Organisation under Ministry of Health and Family Welfare, Govt. of India).

Ref No. F.No.11-5/80-RCC/ITA/Estt/3105

Dated 22.9.95.

To,

Shri Dwarika Singh Ex-Driver, RRC(Ay), Itanagar, Qtr.No.A-21 Type'A', Nowb- II Itanagar-791111(A.P)

With reference to your REE letter dated 21.9.95 enclosing therein the photostat copy of the Judgment, Hon'ble WX CAT, Guwahati, vide No. 182 of 1995, it is to inform you that, this Centre has gone through the decision of Hon'ble CAT and has already been followed the order of Hon'ble CAT priors to the submission of this Judgment. You had been relieve from this Centre w.e.f. 2.9.95 A.N. only after receiving the decision of Council on your representation dated 22.7.95 through the stelegramme as communicated to you earlier.

Further, you have refused to receive the relieving order send to you through the peon book on dated 2.9.95

A.N.. As such the copy of the same was sent to your, local address through Registered Post and placed on this office Notice Board. Your all office records were also sent to your place of posting i.e. THCRP, Ziro (Arunachal Pradesh).

)(lia)

It is therefore advised you once again to join at your transfer place of posting immediately as directed, by Council.

Yours faithfully,

Sd/-Illegible, 22.9.95

(Dr.V.K.Singh)
Officer-in-charge.

Copy to :-

- 1. Sh. S.Ali, Sr. Standing Counciler, CAT, Gauhati for favour of information and necessary action.
- 2. The Director, CCRAS, New Delhi- 58 for favour of information, The copy of the Judgment of Hon'ble CAT, Gauhati is enclosed for information.

Myorb

OFFICER-IN-CHARGE

Annexure-D

-13-

To,

The Director, C.C.R.A.S. New Delhi.

(Through proper channel)

2 11. 4 m) Are

Sub:-Transfer posting at choice place R.R.I.(Ay.) Patna reg.

Sir.

In persuance of my earlier representation dated 22.7.95 regarding the above mentioned subject where in I put in your kind notice the poor physical constitute through which I along with my family is passing and medical certificate in this regard was also submitted and so urged to your honour to transfer me at R.R.I.(Ay.), Patna in stead of T.H.C.P. Ziro under the ficility and provision laid down by the Govt. of Indian in its transfer policy for the employees working in N.E.Region.

That Sir, till date I did not find any reply from your good end. In the mean time, the R.O. Incharge R.R.C. (Ay.) Itanager threatened me to releave me from my duty who has personal enemity with me only because I told my personal problem to perform his private duties and against his harassement submitted my request before your honour through which a few of his midd misdeeds were transferred.

That Sir, due to the terrar created by the Incharge Intanagar and the news heard from some staff about his mentality and mative to release me from duty while I was on casual leave, I having no alternative except to go to the Hon'ble Court, so I moved an application before the central

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Administrative Tribunal to get justice.

of Am Any

The Hon'ble C.A.T.Guwahati bench, Guwahati in its

Judgment dated 15.9.95 (copy enclosed) directed the council

to g transfer me at choiced place (R.R.I.Patna) or to retain

me at Itanager, Hill disposal of case, But my request

about it made on dated 21.9/95 was denied and I was served

by a letter mentioned there in that I have been releaved

from the centre which is a large manipulation (copy enclosed)

because any letter to this effect prior to it has not

been serve upon me.

Under thecircumstances mentioned as above it is wre urged before your honour that I may kindly be transferred at R.R.I.(Ay.) Patna and till such order from your kind and I be allowed to perform my duty and receive my salary and other dues at R.R.C.(Ay.) Itanagar. So that I may not starve with my family members, for which I will be ever grateful to your honour. In earliest possible action should kindly be taken please.

With thanks.

Yours faithfully, Sd/-Illegible, 25.9.95. (SHRI D.Singh) Driver R.R.C.(Ay.) Itanagar,(A.P.)

Copy to :-

- The Secy.Ministry of Health and family Welfare, Govt. of India for his kindinformation and necessary action please.
- 2. The Gen. Secy. R.E.W.A. Madras and Joint Secy. E.E.W.A. (Easte Region for the information and necessary action please.
- 3. The President Co-ordination committee of Central Govt. Em--ployees and workers, Itanagar, A. P., for needful action please.

Yours faithfully,

Dated-25.9.95.

(SHRI D.Singh)Driver, R.R.C.(Ay.)Itanagar(A.P).

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Annexure-E.

- 15 -

D.Rai
Joint Secretary ('REWA')

Tel.Ph.2284(0)
Arumachal Pradesh
Itanagar.

Date- 27.9.95.

To,

The Mirector, C.C.R.A.S. New Delhi.

Sub: Transfer posting of D.Singh, Driver, at R.R.E.(Ay.), Z Patna at his choice place reg.).

Respected Sir,

From the representation of Mr.D. Singh, Driver, addressed to your honour and copy enclosed to our Association. it has come in our motice that he has been transfered from R.R.C.(Ay), Itanager to T.H.C.F. Zero, though he has completed the tenure of about 15 years in hard and remote area of N.E. Region. It is also come in our notice that this transfer came into enforcement on account of the back biting practice of the Inchare Itanager since very post under which false and manipulating allegations are alleged upon the employees and transfer is made by way of punishment. It is also apperent as mentioned there in the representation by the employee that being apprehended by the prejudiced action and vindictive attitude of the authority R.R.C.(Ay). Itanager, the concerned employee. knocked the door of the Hon'ble C.A.T., Guwahati bench to got justice. The Hon'ble C.A.T. in its verdict dated 15.9.95 has directed the competent authority of the Council to transfer him choiced place R.R.I. (Ay.), Patna and till such disposal of his representation he should be retained at Itanagar.

Dela MAIL.

When the concerned employee submitted the aforesaid C.A.T. verdict to the authority of the centre Itanagar, a letter was served to him, mentioning there in that he has already been releaved from his duty. In fact any letter to this effect has not been served upon the concerned employee till date prior to aforesaid letter. Such billy rigidness and action by the authority R.A.C.(Ay), Itanagar is not only dedishonour of the Hon ble C.A.T. verdict but also a clear attempt to enfreanze the fundamental right of the concerned employee and deprived him from the ligitimate opportunity to draw the advance T.T.A., D.A. etc.

It is well known fact that there is lack of uniform transfer policy in our Council and Govt. of India's rules and regulation and amendments as madetime to time are followed in our council in all its affairs. Assuch under the previsions of the incentives laid downvide CK 0.M.

No. 2001443.E, IV, dated 14.12.83, Ministry of Finance, deptt. of expenditure and D.O. letter No. 8/22/80/Estt.(PAY) II. dated 2nd June 1986 of the Secretary, Ministry of Personal and Training Administrative Reforms and publics Grivances and Pension, regarding transfer policy in practice for the employees working in N.E.Region and in light of the missable physical condition of the concerned employee as has also been mentioned by him in his representation, deserves for consideration of his choice place of posting.

Under the circumstances mentioned as above it is therefore requested to your honour that the representation of Mr.D.Singh, Driver, R.R.C.(Ay.), Itanagar may kindly be considered sympathetically on humaniterian ground and he

) (Gu)

should be transfered at his choiced place, R.R.I.(Ay.),

Patna and to alluviate any confusion on any part an uninform

transfer policy under the provision of rules and regulation

of Govt. of India should kindly be introduced in our Council

without any discremination.

It is also requested that the case of the concerned employees may kindly be disposed at an earliest possible and to avoid starvation of the concerned employee along with his family members, till such action from your good and his salary and other legitimate dues may kindly be disbursed to him at R.R.C.(Ay.), Itanagar for which I will be k highly obliged.

With Thanks.

Yours faithfully,

(J. D. Rai)
Joint Secretary (REWA),
Eastern Region.

Copy to :-

- 1. The Secretary, Ministry of Health and Family Welfare Govt. of India forhis kind information and necessary action please.
- 2. The Dy. Director (Admn.), C.C.R.A.S., New Delhi for his kind information and necessary action please.
- 3. The Gen. Secretary, 'RENA' Madras to tack the matter at his level for necessary action please.
- 4. Copy to Sh.D. Singh, Driver, R.R.C. (Ay.), Itanagar for information.

7(ha)

Sd/_Illegible. (J.D.Rai), Joint Secretary (REVA). _18_

REGISTERED POST

REGIONAL RESEARCH CENTRE (AYURVEDA) ITANAGAR

NO.11-5/80_RRC/Ita/PF/2304

Dated_18.11.95

To,

Shri D. Singh, Es_Driver, Qtr.no.A.21, Type_I, Lower Mowb_II, Itanagar.

I am enclosing herewith the Council's Memo in original vide its No.40_5/85_CCRAS/Estt. Dated O1_11_95 in favour of you for information.

Sd/_Illegible 18.11.95 (Dr.V.K.Singh) Assistant Director (Ay.)

Copy to :-

The Asstt. Res. Officer(Ay.), THCRP, Zero. He is also requested to handover the photostate copy of said memo to Shri D. Singh, Driver which is enclosed herewith.

)(Ca)

(Dr. V.K. Singh)
Assistant Director (Ay.)

Annexure_G.

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CENTRAL COUNCIL FOR RESEARCH IN A YURVEDA AND SIDDHA

J.L.N.B.C.H.A.B., NO.61_65, Institutional Area Opp. D'Block, Janakpuri, New Delhi 58.

F. No. 40_5/85_CCRAS/Estt.

Dat8d_ 01 Nov. 1995

MEMO

Sub: Transfer of Sh. D. Singh, Driver, Regional Research Centre (Ay.) from Itanagar to Zero.

with reference to his representation dated 25.9.95 on the above subject Sh.D.Singh, Driver, RRC(Ay.), Itanagar is informed that his request for retention at Itanagar as well as for transfer to RRI (Ay.), Patna have been considered and it is regretted that the same cannot be acceded to.

Sd/_Illegible

(A. L. VACHHER)
Deputy Director (Admn.)
for Director.

To,

Sh. D. Singh, Driver, RRC(Ay.), Itanagar (Arunachal Pradesh)

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